

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 8

IA(I.B.C)/3465(MB)2024 IN C.P. (IB)/1126(MB)2019

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **18.07.2024**

NAME OF THE PARTIES : **CG Power And Industrial Solutions Limited**

Vs

Anupam Electricals And
Engineering Industries Private Limited

For OC : Adv. Prathamesh Nirkhe i/b Adv. Amit Tungare

For CD : CS Vijay Kumar Tiwari

Sec. 9 of IBC

ORDER

IA(I.B.C)/3465(MB)2024

1. Counsel for Respondent Nos. 1, 2, and 3 enters appearance. Counsel for Suspended Director undertakes that the Director will cooperate with the IRP and shall provide all the documents and papers etc., forthwith. However, he submits that there has not been any business in the CD post COVID-19 Pandemic.
2. Counsel for Respondent Nos. 1, 2 and 3 also submits that there has been some development as to settlement of the dispute between the CD

and the OC, which will be pursued by the Suspended Directors. He also requests for time for filing reply. Allowed. Reply, if any, to be filed in 5 days. **List on 12.08.2024 for reporting settlement, if any,/hearing.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

//RA//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)